# Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer For election to Vidhan Sabha From Baisi (57) Constituency

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

## (2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return ( in Rupees)
1.	Self	AIZPR5993E	2023-2024	Exmpt Income- Rs. 20,42,328.00 Taxable Income Rs. 7,61,283.00
2.	Spouse-	Nil	Nil	Nil
3.	Dependent 1	Nil	Nil	Nil
4.	Dependent 2	Nil	Nil	Nil
5.	Dependent 3	Nil	Nil	Nil

## (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NA
(b)	Name of the court, Case No. and Date of order taking cognizance :	NA
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	NA

## 4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

NA

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(b)	Name of the Court(s), Case No. and Date(s) of order(s):	NA
(c)	Punishment imposed :	NA NA

## (5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

# A. Details of movable assets:

(Note:

- 1. Assets in joint name indicating the extent of joint ownership will also have to be given
- 2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- 3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 4. Dependent', here means a person, substantially dependent on the income of the candidate.
- 5. Details including amount is to be given separately in respect of each investment)

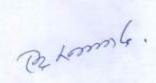
S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	Rs. 13,31,313.00	NIL	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Rs. 21,52,693.00	NIL	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NIL.
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	NIL.	NIL	NIL.	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Rs.17,21,085.00	NIL	NIL	NIL	NIL

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(vii)	Jewelry, bullion and valuable thing (give details of weight and value) FURNITURE	Rs. 26,305.00	NIL	NIL	NIL	NIL
(viii)	Any other assets such as value of Claims/interest	Rs. 17,28,900.00	NIL	NII.	NIL	NIL
(ix)	Gross Total value	Rs.69,60,296.00	NIL	NIL	NIL	NIL

B. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment—should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in acres)	NIL	NIL.	NIL.	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase)at the time of purchase	NIL	NIL	NIL	NIL	NIL.
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	NIL.	NIL	NIL.	NIL
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL.	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL.	NIL.	NIL
	Date of purchase in case of self acquired property	NIL.	NII.	NIL.	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL.	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL.
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL



(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIL	NIL.	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL.	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NII.
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Rs.58,74,000	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL	NIL	NII.	NIL.	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	YES	NIL.	NIL	NIL.	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	NIL	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Joan	NIL	NIL	NIL	NIL.	NIL

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	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Vidhan Sabha Amount outstanding Nature of loan	Rs. 11,27,468.00	NIL	NIL.	NIL.	NIL.
	Any other liability Closing Capital	Rs. 1,17,06,828.00	NIL	NIL	NIL	NIL
	Grand total of liabilities	Rs. 1,28,34,296.00				
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL	NIL.
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NII.	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL.	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NII.	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL.	NIL	NIL	NIL
	Service Tax Dues	NIL	NII.	NIL	NIL	NIL
	Municipal /Property Tax Dues	NIL	NIL	NIL	NIL.	NIL.
	Sales Tax Dues	NIL	NIL.	NIL	NIL	NIL
	Any other dues	NIL	NIL.	NIL	NIL	NIL
	Grand total of all Govt. dues	NIL	NIL	NIL	NIL	NIL

# (7) Details of profession or occupation:

- a. Self- NO ANY
- b. Spouse NO ANY

# (8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

# (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Syed Rukanuddin Ahmad
2.	Full postal address	Bairia, Kanhariya, Baisi, Dist-Purnea, Pin- 854315

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3.	Number and Name of the constituency and state				BA	ISI (57)			
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')								
4.	passed (other than those referred to in Form 26)			26)					
		Total number of Pending ourt (s) have taken cognizan		ie					
5.	PA	AN of			-33	ear for which I	Control of the Contro	Total	al Income Shown
	-	Candidate			117				
		Spouse:							
_	(c)	Dependents							
6.			of Assets an	many or transfer best mention		A STATE OF THE PARTY OF THE PAR	1 -		1
-		Description	Self	Spou	Se	Dependent-l	-	ent-II	Dependent-III
Α.		Moveable Asset (Total value)	69,60,296.00	NIL		NIL	NIL		NIL
B.		Immovable Asset	NIL	NIL		NIL	NIL		NIL
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	NIL	NIL		NIL	NIL		NIL
	(ii)	Approximate Current Market Price of Asset (Total Value)	58,74,000.00	NIL		NIL	NIL		NIL
7		Liabilities	NIL	NIL		NIL	NIL		NIL
		(i) Government dues (Total)	NIL	NIL		NIL	NIL		NIL
		(ii) Loans from Bank, Financial Institutions and others (Total)	NIL	NIL		NIL	NIL		NIL

8. Highest educational qualification:

(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

## VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at PATNA.this the 28TH day of JUNE 2024...

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
  - 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary
  - 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

    4. The affidavit should be either typed or written legibly and neatly.